

THE HIGH COURT OF MADHYA PRADESH**M.Cr.C No.45720/2018***(Smt.Seema Singh Chouhan vs. State of M.P.)***Jabalpur, Dated 13.12.2018**

Shri K.D. Singh, learned counsel for the petitioner.

Shri Aseem Dixit, learned Government Advocate for the respondent/State.

This petition has been filed by the petitioner under Section 482 Cr.P.C. seeking direction to the trial Court/Jail Authorities for proper medical treatment of her husband who is an under trial prisoner.

It is submitted that the petitioner is wife of Anil Kumar Singh Chouhan who is an under trial prisoner aged about 72 years. It is further submitted that he is in custody since 24th May, 2018 for crime No.934/2012 for offence under Section 420, 467, 468 and 471 of IPC. He is a heart patient and his health is derogating since his arrest. Documents regarding treatment has been filed collectively as AnnexureA-1. A prayer is made for direction to the trial Court/Jail Authorities for proper check up and medical aid to her husband in the jail.

In view of above, concerned jail authority is directed that Anil Kumar Singh Chouhan (Under Trial Prisoner) be examined by a Cardiac Specialist and if required, proper medical aid be provided to him. A report with details viz. Checkup report, treatment papers as well as other relevant documents be submitted to the Registry of this Court.

Petition stands disposed of in above terms.

(Akhil Kumar Srivastava)
Judge

anand